

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No1
CP(IB)/249(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Asha Shah(Personal Guarantor)
of RY Midas Alluminiums Private Limited
V/s
Canara Bank

.....Applicant

.....Respondent

Order delivered on ..09/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Adv.
For the Respondent : Mr. K.S. Sunilkumar, Adv.

ORDER

Application under Section 94 of the Code seeking initiation of Insolvency Resolution Process by the personal guarantor. Learned Counsel Mr. Sunilkumar for Canara Bank accepts notice and undertakes to file reply within two weeks. Issue notice to Income Tax.

Insolvency Professional Mr. Manish Santosh Buchasia, Registration No. IBBI/IPA-002/IP-N00487/2017-2018/11449 is appointed as Resolution Professional as per provisions of Section 97 of the IBC, 2016. A declaration with respect to no disciplinary proceedings being pending against the RP is also given in Part-IV of the application.

Interim Moratorium under Section 96 of the Code shall commence from, the date of application. The RP Mr. Manish Santosh Buchasia is directed to file report as per the provisions of the IBC, 2016.

List on 16.11.2022.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)